

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : The Low Income Group Housing Scheme was communicated to State Governments only on the 20th November 1954, requesting them to intimate their precise requirements of loan. Only the Madhya Pradesh Government has so far intimated its tentative requirements of a loan under the Scheme. Other State Governments have made informal enquiries and formal communications are awaited.

श्रीमती सावित्री निगम : क्या सरकार के पास कोई ऐसे रिप्रेजेंटेशन आये हैं जिनमें कि इस ऋण की शर्तों को बहुत कड़ा बताया गया है या व्याज की दर को अधिक बताया गया है ?

सरदार स्वर्ण सिंह : कोई ऐसी शिकायत तो नहीं आई बल्कि आम लोगों ने इसकी तारीफ की है ।

श्री कन्हैयालाल डी० बंध : क्या मंत्री महोदय बताने की कृपा करेंगे कि व्याज की दर क्या रखी गई ?

सरदार स्वर्ण सिंह : यह बात स्टेट गवर्नमेंट्स पर छोड़ दी गई है ।

श्रीमती सावित्री निगम : क्या मंत्री महोदय मांटी तौर पर यह बता सकेंगे कि कितने लोगों को इस ऋण से फायदा होने वाला है और कितने लोग मकान बनवा सकेंगे ?

सरदार स्वर्ण सिंह : यह मैं नहीं बता सकता क्योंकि उसमें यह शर्त नहीं रखी गई है कि मकान छोटे बनें या बड़े बनें । अगर १० हजार की मालियत के या उससे ज्यादा की मालियत के मकान हों तो इसमें ८ हजार कर्जा मिल सकता है, अगर मकान थोड़ी मालियत के हों तो उसके मुताबिक कम कर्जा मिलेगा । इसलिये यह कहना कि जिन लोगों को मकान बनाना है वे पांच हजार, छः हजार, आठ हजार के मकान बनायेंगे या उससे ज्यादा के बनायेंगे, बहुत मुश्किल है ।

श्रीमती सावित्री निगम : मैं मतलब मकानों की तादाद से था, मकानों के छोटे या बड़े होने से नहीं था । मैं जानना चाहती हूँ कि तादाद क्या होगी ?

सरदार स्वर्ण सिंह : छोटे या बड़े होने से मकानों की तादाद में भी फर्क पड़ता है, क्योंकि रुपया तो उतना ही है ।

DR. SHRIMATI SEETA PARMA -NAND: What is the amount the Madhya Pradesh Government asked for and what is the number of houses it said it could build?

SARDAR SWARAN SINGH: The Madhya Pradesh Government have not given us any details. They have broadly indicated that they would require about Rs. 5J crores.

SHRI AKBAR ALI KHAN: Has there been any request on behalf of Hyderabad?

SARDAR SWARAN SINGH: No—not formally yet but informally.

MR. DEPUTY CHAIRMAN: The formal thing has yet to come.

श्रीमती चन्द्रवती लखनपाल : क्या मंत्री महोदय बता सकेंगे कि इस ऋण की अब तक कितनी रकम बांटी जा चुकी है ?

सरदार स्वर्ण सिंह : इस स्कीम को तो अभी बहुत थोड़ा समय हुआ है, अभी तो शायद कोई रुपया नहीं दिया गया है । अभी तो २० नवम्बर को ही उनको इसके मुताबिक इत्तिला गई है ।

De jure TRANSFER OF FORMER FRENCH ESTABLISHMENTS IN INDIA

◆461. **SHRI S. PANIGRAHI:** Will the PRIME MINISTER be pleased to state what steps Government have taken to complete *de jure* transfer of power from the Government of France to the Government of India in regard to the former French Establishments in India?

THE PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON) : In accordance with the Indo-French Agreement transferring the administrative control of the former French Establishments to the Government of India, a Joint Financial Commission and a Joint Commission on Education have been set up to determine the rights and obligations of the two Governments. As soon as these Commissions have completed their work, negotiations for the *de jure* transfer of the Establishments will be started.

SHRI T. V. KAMALASWAMY: Has the Commission started functioning?

SHRIMATI LAKSHMI MENON: The Commission has been set up.

MR. DEPUTY CHAIRMAN: Which Commission?

SHRI H. C. MATHUR: Either or both.

SHRIMATI LAKSHMI MENON: I don't know.

SHRI B. GUPTA: May I know the names of the Members, of those who represent the Government of India on those two Commissions?

SHRIMATI LAKSHMI MENON: I don't know the names. I want notice.

SHRI S. PANIGRAHI: In the two Commissions, how many Members are there?

SHRIMATI LAKSHMI MENON: I want notice.

MR. DEPUTY CHAIRMAN: She does not know the names.

STOPPING OF RICE MILLS

*462. SHRI D. NARAYAN: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the All India Khadi and Village Industries Board has recommended to Gov-

ernment to stop the working of rice mills in order to provide employment for men and women in villages in the hand-pounding of rice; and

<h) if so, what decision has been taken in the matter?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : (a) Yes, Sir.

(b) Government have set up an Expert Committee which is examining the Board's proposals. A decision will be taken after the Committee has completed its work.

SHRI D. NARAYAN: May I know how many huller type of mills are there in India?

SHRI D. P. KARMARKAR: About 10 per cent. I am told.

SHRI D. NARAYAN: How many villagers are engaged in the hand-pounding work of rice?

SHRI D. P. KARMARKAR: I have no complete figures before me at the moment.

SHRI D. NARAYAN: May I know if the Government has received the Resolutions recently passed by the Conference held at Poona at the All India Khadi Board Workers Conference which was presided over by the Rashtrapati?

SHRI D. P. KARMARKAR: Yes, as my friend the Maharashtrapati knows, normally it is one month back that this Conference was held and in the normal course, they should have come to our Ministry, I think they have.

SHRI D. NARAYAN: Have you considered those Resolutions—the recent Resolution about this rice that this hand-pounding of rice would give work to 62 lakhs of villagers? Is that under the consideration of the Government?

SHRI D. P. KARMARKAR: Surely that must be under our consideration.